

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
JSM DEVCONS INDIA PRIVATE LIMITED OPERATING IN REAL ESTATE AT
INDORE, MP**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JSM Devcons India Private Limited PAN- AACCCJ5654Q CIN- U45200MP2011PTC025730
2.	Address of the registered office	Office No. 306, Orbit Mall, Scheme No. 54 A. B. Road, Indore MP 452001
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Palakhedi Indore Madhya Pradesh 453112
5.	Installed capacity of main products/ services	As per the description on the official portal of Ministry of Corporate Affairs, the description of main division of the Corporate Debtor is engaged in to carry on the business of estate Builders.
6.	Quantity and value of main products/ services sold in last financial year	As per the Financial Statement provided by the Corporate Debtor for the period ended 31.03.2014. Turnover of Corporate Debtor is Rs. 23,87,18,349.79/- .
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All the details are available at the office of the Resolution Professional located at 911, Apollo Premier, Near Vijay Nagar Square ,Indore, Madhya Pradesh-452010 and can be sought at jsmdevcons.rp@gmail.com and mark cc to guptachayacs@gmail.com after executing a confidential undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the office of the Resolution Professional located at 911, Apollo Premier, Near Vijay Nagar Square ,Indore, Madhya Pradesh-452010 and can be sought at jsmdevcons.rp@gmail.com and mark cc to guptachayacs@gmail.com
10.	Last date for receipt of expression of interest	15.03.2024
11.	Date of issue of provisional list of prospective resolution applicants	25.03.2024
12.	Last date for submission of objections to provisional list	30.03.2024
13.	Date of issue of final list of prospective resolution applicants	09.04.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective	14.04.2024

	resolution applicants	
15.	Last date for submission of resolution plans	13.05.2024
16.	Process email id to submit Expression of Interest	jsmdevcons.rp@gmail.com



CHAYA GUPTA
Resolution Professional of
JSM Devcons India Private Limited
Registration No. IBBI/PA-002/N- 00984/2020-2021/13133
AFA Valid till 27th June 2024

01.03.2024
Indore

Companies: Pursuit of Profit 13

Digital KYC Still a Thorny Issue for Many Payment Aggregators

Many cos looking at KYC norms more like an info security issue rather than a compliance function

Prathibha at times when the Union government and the sector regulators are pushing for strict imposition of KYC (Know Your Customer) norms, many payment aggregators seem to be struggling to keep pace.

Large payment companies are not being bank grade KYC of their merchants, looking at KYC formalities more like an information security issue rather than a compliance function, according to multiple industry insiders ET spoke to.

"KSI does not distinguish between banks and non banks as far as KYC is concerned, the rules are very clear and prescriptive," said Sanket Nayak, cofounder Diigo, an identity verification startup which recently launched the payment aggregator licence.

While banks have started doing video KYC of the business owner, started document checks through micro cameras and tracking websites, non banks have mostly preferred to stay tight touch.

"Kafayati has started video KYC only for cross border merchants as per the new P2C guidelines of RBI. Razerpay always does complete verification of merchant websites and other details before onboarding to ensure the trust and safety of consumers," a company spokesperson said.

A Cashfree spokesperson said their onboarding guidelines adhere to regulatory mandates.

"We consistently prioritise compliance and operational efficiency in our service standards, and we remain committed to maintaining this compliance moving forward as well," the spokesperson added.

A senior executive at a large fintech firm said that video KYC is prescriptive but given the funds flow into KYC-dbank accounts, enhanced due

diligence could be duplicating the whole process.

SOME ARE PLAYING IT SAFE

For offline players physical document collection continues to be the primary mode of KYC.

"I have a first-on-almost team which does the physical checks, document collection of the shop owner and also clicks photos of the establishment, only after it is approved I allow transactions to flow through the system," said Ketan Patel, chief executive officer, Masipre, another licensed payment aggregator.

Diigo asks for detailed documents from the merchants before onboarding them for payment services.

"I use one party to the bank details... we need to know for what purpose, what is the nature of the transaction and is the merchant and its use case a legitimate one in the first place," said Nayak of Diigo.

KYC Checklist

Board approved policy for merchant onboarding

Background check of every merchant

STRICT ADHERENCE TO Payment card data security standards

Periodic security assessment report on merchants

Norms on combating laundering, fin terror

PMLA stipulations

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"I use one party to the bank details... we need to know for what purpose, what is the nature of the transaction and is the merchant and its use case a legitimate one in the first place," said Nayak of Diigo.

Court Denies Bail, but Says Goyal can be Hospitalised at His Own Expense

Mumbai: A special Prevention of Money Laundering Act (PMLA) court on Thursday rejected the medical bail sought by erstwhile Jet Airways founder, Nareish Goyal. The court however allowed Goyal to be granted forthwith hospitalisation.

"...in the court's opinion, the applicant can be admitted to Tata Memorial Cancer Hospital, Mumbai, which is well equipped with a team of senior doctors capable of treating all types of cancers. This arrangement is also deemed suitable for the present alleged financial situation of the applicant. Initially for two months, at his own expenses. If the applicant is unwilling to accept

the relief... he is allowed to choose and undergo treatment and hospitalisation at his own expense," special judge MG Deshpande said in his order.

Goyal through his counsel Anand Naik and Abhishek Hale had sought medical bail on the ground that the test reports suggest malignancy.

Goyal who was arrested in September by the ED in an alleged money laundering case as an earlier hearing broke down before the court, saying he had lost every hope of life and would be better if he died in jail than live in the present situation.

In November, the special court took cognisance of the ED's prosecution complaint (PC) (equivalent to a chargesheet) against Goyal, his wife Anita and others.

Public Notice

FOR THE ATTENTION OF THE CREDITORS OF MR. RISHI KAMLESH AGARWAL

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, vide its Order in CP No. 73/NA/2023, has sanctioned the process of Insolvency Resolution Process of M/s. Pansara Quartzite, M. Rishi Kamlesh Agarwal under the provisions of Insolvency and Bankruptcy Code, 2016.

Sr. No.	Particulars	Details
1.	Name of the Insolvency Officer	RISHI KAMLESH AGARWAL Having Designation: Insolvency Officer (Registered Office - Suite No. 205, 18th Main, Navjeev Shopping Centre, 503511) C/O. Sankar Plaza, D-3, Sakinaka, Deonar Road, Mumbai, Maharashtra - 400022
2.	Name of the Corporate Debtor against whom the Insolvency Proceedings are initiated	M/s. Pansara Quartzite 25B/Postnaya 2024
3.	Name of the Insolvency Administrator	Ms. Sushmita Desai 1502 Registration No. 1502/REG/2017/16/110402 1502/REG/2017/16/110402 Address: 108, 7th Floor, Banga Centre, Naraina Post, Mumbai - 400025 Email: sushmita@insolvency.com
4.	Address and email of the Insolvency Administrator	Address: 108, 7th Floor, Banga Centre, Naraina Post, Mumbai - 400025 Email: sushmita@insolvency.com
5.	Address and email to be used for correspondence with the Insolvency Administrator	Address: 108, 7th Floor, Banga Centre, Naraina Post, Mumbai - 400025 Email: sushmita@insolvency.com
6.	Last Date for submission of claims	22nd March 2024

The creditors of M. Rishi Kamlesh Agarwal are hereby called upon to submit their claims along with proof in Form B on or before 22nd March 2024, to the Insolvency Administrator by way of electronic communication, courier, speed post or registered letter at the address mentioned against entries 1, 2, 3, 4, 5 and 6.

Submission of claim on behalf of the Insolvency Administrator is not permitted.

Insolvency Professional: Shashob Datta
Date and Place: 24th March 2024 and Mumbai

NOTICE

NOTICE is hereby given that the Certificate(s) for Equity Shares (face value Rs. 2/- each) having Folio No. 303642, Certificate No. 313031 bearing Dated 15/08/2023, issued in the name of SUBRAMANIAM SHANKAR (hereinafter referred to as the "Shareholder") have been applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said share certificate should lodge such claim with the Company at its Registered Office, GRASIM INDUSTRIES LTD., Brijganga, Nagda, Gujarat, Madhya Pradesh - 486331 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Name(s) of Shareholder(s): **Subramaniam Shankar**
Date: 26-02-2024

SBFI

State Bank of India
(Incorporated under the State Bank of India Act, 1955)
Share & Bonds Department, Corporate Centre, 14th Road, State Bank Bhawan, Naraina, New Delhi - 110028
Website: sbfi.co.in Email: investor.complaint@sbfi.co.in
Phone No. 022-2741474, 2748343, 27747403, 27746842, 27741451

KIND ATTENTION SHAREHOLDERS OF THE BANK

NOTICE FOR TRANSFER OF UNCLAIMED DIVIDEND TO EPF NUMBER F.Y. 2024-25 ENCASHMENT OF DIVIDEND FOR F.Y. 2024-25 & 2023-24 & 2022-23; UPDATING OF KYC, BANK A/C AND NOMINATION DETAILS & CONVERSION OF PHYSICAL SHAREHOLDING/LETTER OF CONFIRMATION TO DEMAT FORM

Dear Shareholders,

Notice is hereby given for the attention of all our esteemed shareholders. Since the expiry of Section 124 (3) of the State Bank of India Act, 1955, any amount of dividend which remains unpaid or unclaimed for a period of seven years from the date of transfer of such dividend amount to unclaimed dividend account of the Bank, shall be transferred to the Investor Education and Protection Fund (IEPF), established under sub-section (1) of Section 253C of the Companies Act, 1956 (Section 125 of Companies Act, 2013).

2. Dividends declared by the Bank during Financial Year 2016-17 and being unpaid/unclaimed since the due date, will be transferred to IEPF on 17/02/2024-25. Consequently, transfer of such amount of dividend to the IEPF, the same can be claimed by the respective shareholders only from the IEPF Authority by following the prescribed procedure and upon submission of required documents.

3. We, therefore, request all shareholders, who have not received their dividends (new or not aware of their unpaid dividend), to kindly contact the Registrar and Transfer Agent (RTA) of the Bank for requisite details and formalities by sending e-mail/letter at the address given below. Please also mention your Share Folio No. If shares are held in physical form and IEPF ID & Client ID (if shares are held in demat form) while communicating with RTA.

Address of the RTA:
M/s. Banki Assignment Limited, Unit: State Bank of India, 205-208, Anand Complex, Bhamburda Extension, New Delhi-110055.
Telephone: 71900711355 Email: sbi.igrt@banki.com

4. Since unpaid or unclaimed dividends of F.Y. 2018-19 is required to be transferred to IEPF within stipulated timelines, please submit the claim along with the required documents to the RTA by latest by 31.03.2024.

5. For dividends declared by the Bank for F.Y. 2020-21, 2021-22 & 2022-23, shareholders may send their request, along with the original dividend warrant (if available), for encashment of the same along with documents required by the RTA to them. Please also provide your valid email ID, full postal address and mobile number for ease of communication and expeditious processing of your request.

6. We also request our esteemed shareholders, holding shares in physical form, to update details of PAN, KYC including E-PAN, CONTACT No., BANK ACCOUNT and NOMINATION, by submitting requisite forms to the RTA, whose address is given above IMMEDIATELY as per SEBI guidelines. In addition to other benefits, such updation will enable online credit of dividend in your bank account. Requisite KYC forms can be downloaded from our website from the following link (URL) or can be obtained from RTA.
<https://banki.co.in/investor-relations/share-holder-bond-holder-information>

Shareholders holding shares in demat mode are requested to update the KYC details with their respective Depository Participant (DP) to receive dividend. For communication related to the respective dividend.

7. We do request that shareholders holding shares in physical form to convert their physical shares into dematerialized (demat) form immediately to avoid risk of loss, misplacement and enabling to self-transfer as per need. Please note that the investment held in physical form cannot be transferred/sold as per SEBI guidelines.

8. Further, physical shareholders/shairants of physical shares to whom Letter of Confirmation (LOC) has been issued by the RTA subsequent to processing of their request for conversion into demat form, are requested to submit the same to the Bank for demat, if not already done. This will avoid transfer of their shares to Unclaimed Security Suspense Account of the Bank as per SEBI guidelines, since LOC has a validity of 120 days only from the date of issuance. Physical shareholders/delinquents who did not submit LOC for demat within valid period are requested to immediately contact Bank's RTA at above mentioned address for requisite formalities for transfer of physical shares to their demat account.

Thank you for your kind cooperation and support.

For State Bank of India
Anura N Das
Assistant General Manager
(Company & Company Secretary)
For any queries on Dividend/EPF related issues, you may call to our dedicated Helpline No. 022-2741483/22741474/22740844.
For queries on KYC, Share & Other Issues, you may call to 022-27741451/22742405. RTA Helpline: 7290071355

KSB Limited

Registered Office: Office No. 601, Runwal R-Square, L.B.S. Marg, Mulund (West), Mumbai - 400 080.
CIN: L29120MH1990PLC011635; Tel. No.: 022 2168 1300;
Email: compsec.india@ksb.com; www.ksbindia.co.in

Extract of consolidated audited financial results for the year ended December 31, 2023 (INR in million)

Particulars	Year ended December 31, 2023 (Audited)	Year ended December 31, 2022 (Audited)	Quarter ended December 31, 2022 (Unaudited)
Total Income from operations	22,795	18,642	5,333
Net Profit / (Loss) for the period (before Tax, Exceptional Items)	2,709	2,375	710
Net Profit / (Loss) for the period before tax (after Exceptional Item and share of profit in respect of investment in Associate Company)	2,903	2,453	732
Net Profit / (Loss) for the period after tax (after Exceptional Item and share of profit in respect of investment in Associate Company)	2,087	1,827	559
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,110	1,757	460
Equity Share Capital	348	348	348
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	12,971	11,083	
Earnings Per Share (before extraordinary items) (of Rs. 10/- each) Basic and diluted	69.97	52.50	18.06

Notes:
1. Details of Standalone Financial Results are as under:

Particulars	Year ended December 31, 2023 (INR in million)	Year ended December 31, 2022 (INR in million)	Quarter ended December 31, 2022 (INR in million)
Total Income from operations	22,835	18,674	5,333
Profit before tax	2,749	2,407	710
Profit after tax	2,046	1,793	542

2. The above is an extract of the detailed format of Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Annual Financial Results are available on the Stock Exchanges websites at www.bseindia.com and www.nseindia.com, and on Company's website www.ksbindia.co.in

Place: Mumbai
Date: February 28, 2024

For KSB Limited
Rajeev Jain
Managing Director

FORM D

INVITATION FOR EXPRESSION OF INTEREST FOR JSM DEVCONS INDIA PRIVATE LIMITED

OPERATING IN REAL ESTATE AT INDORE, MP (Under Regulation 33 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process Regulation, 2016))

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN & GST LTP No. JSM Devcons India Private Limited PAN- AACCDE0044001 GST- 05JSD0000001/03/0000730
- Address of the registered office Office No. 306, Urvi Mall, Scheme No. S.A. 6, Road, Indore MP-452001, IN
- URL of website
- Details of place where majority of land assets are located
- Business description on the official portal of Ministry of Corporate Affairs: the description of main business of the Corporate Debtor is engaged in to carry on the business of estate Builders.
- Quantity and value of main products/services sold in last financial year
- Number of employees/workmen
- Further details including latest available financial statements (with schedules) of two years, date of auditors are available at URL.
- Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL.
- Last date for receipt of expression of interest
- Date of issue of provisional list of prospective resolution applicants
- Last date for submission of prospective resolution applicants
- Date of issue of final list of prospective resolution applicants
- Date of issue of information memorandum/evaluation matrix and request for resolution/shares to prospective resolution applicants
- Last date for submission of resolution plans
- Process email to submit EOI

CHAYYA GUPTA
Resolution Professional of JSM Devcons India Private Limited
Registration No. IBBI/UPA-092/IN/06/04/2020/001/155133
AFA Valit 18 27th June 2023 03.00.2024
Indore

Department of Information Technology Government of Bihar

BIHAR IT POLICY 2024

Boosting Investment, Employment & Development in IT/ITeS & ESDM sector and Data Centre in Bihar

Best-in-Class Fiscal Incentives

- Fixed Capital Subsidy - 30% of Fixed Capital Investment up to ₹30 Crore including land, building, plant & machinery
- Interest Subvention Subsidy - 10% Interest Subvention up to 50% of project cost or ₹40 Crore whichever is lower, for 5 years
- Lease Rental Subsidy - 50% subsidy of the lease rental amount for 5 years
- Energy Bill Subsidy - Annual reimbursement of 25% of Energy Bill for 5 years
- Employee Generation Subsidy - Reimbursement of 100% of the employer's contribution of ESI and EPF up to ₹5,000 per employee per month for 5 years

Provision of tailor-made package for mega projects with an investment above ₹100 Crore or generating minimum 1000 direct employment

invest.it@bihar.gov.in
Shri Jayant Yagnik: +91-9601012691
Shri Sumit Kumar: +91-8527054600

<https://state.bihar.gov.in/dit/CitizenHome.html>

